

	1965-66	1966-67	1967-68	Total
	(Rs. crores)			
<i>Royalty Remittances†</i>				
Subsidiaries	1.65	1.82	NA	3.47
Minority foreign capital participation	2.55	3.29	NA	5.84
Pure technical collaboration	2.20	2.86	NA	5.06
TOTAL	6.40‡	7.97‡		14.37‡
<i>Technical Fees Remittances†</i>				
Subsidiaries	2.36	2.36	NA	4.72
Minority foreign capital participation	1.93	0.91	NA	2.84
Pure technical collaboration	1.32	0.86	NA	2.18
TOTAL	5.61‡	4.13‡		9.74‡

† Source : Reserve Bank's Survey on Foreign collaboration in Indian Industry.

‡ Estimates.

SHANKRACHARYA'S VIEWS ON FAMILY PLANNING

75. SHRI JAGAT NARAIN : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING, AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government's attention has been drawn to the recent news-item that appeared in the press that the Jagadguru Shankracharya of Puri has severely criticised family planning and has described family planning as anti-religious, discriminatory and immoral and has asserted that if this continues, the Hindus would be finished in India in due course;

(b) if so, what is Government's reaction thereto : and

(c) whether Government propose to discuss this matter with the religious leaders so that no obstacle stand in the way of such National matters in the name of religion ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING & URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR):

(a) Yes, a news-item to this effect appeared in some news-papers on the 22nd December, 1968.

(b) The family planning programme is not taken as a religious issue but is advocated as a secular movement related essentially to the socio-economic development of the people of all communities and equally applicable on a voluntary basis to all citizens irrespective of caste, creed, religion or sex. Facilities under this programme are made available equally to all citizens and are accepted by all communities generally.

(c) The policy of the Government of India is to involve all leaders of public opinion in the programme, irrespective of their religious affiliation. Accordingly, there is no

proposal to hold discussion with the religious leaders *per se*.

EXPLORATION OF OIL IN CAUVERY BASIN

76. SHRI T. V. ANANDAN : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that the drilling operation carried out by the Oil and Natural Gas Commission in the Cauvery basin in Tamil Nadu has been successful ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) and (b) Exploration and drilling operations carried out by the ONGC in the Cauvery Basin so far have not indicated the presence of oil and natural gas in commercial quantity. Seismic surveys along with drilling operations are being continued.

KHETRI COPPER COMPLEX

77. SHRI A. D. MANI : Will the MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether the Khetri Copper Complex is being expanded making its capacity to produce 2,14,400 tonnes of copper a year ; and

(b) if so, what are the details of this expansion ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO) : (a) No, Sir. The figure of 2,14,400 tonnes relates to the estimated production of Triple Super Phosphate in Khetri by using bye-product Sulphuric Acid.

(b) Does not arise.

L.I.C.

78. SHRI A. D. MANI : Will the Minister of FINANCE be pleased to state :

(a) whether the L.I.C., when it came into existence, took over a large number of whole-life policies issued by the Insurance companies in existence before the setting up of the Corporation ;

(b) whether it is a fact that under the terms of the whole-life insurance policies, the policyholders had to pay the premium for the whole life even though at some stage the premium paid by them exceeded the amount insured ;

(c) whether the L.I.C. has refused, in certain cases, to pay any bonus on these policies to the insurers ; and

(d) whether in view of the fact that in a large number of cases the insurance premium has been paid more than the full amount insured, the L.I.C. is going to waive its right to claim premium from the policyholders and return in full the amount paid by the policyholders ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) No, Sir. The whole-life policies constituted a small block of the total business of the erstwhile insurers.

(b) The payment of premiums under any policy is governed by the policy conditions. It might happen that in the case of policyholders enjoying exceptional longevity, the total amount of premiums paid by them under Whole-Life, and also other types of policies, may exceed the sum assured.

(c) If according to the policy conditions, the policies are entitled to participation in profits, bonuses are paid, and the question of any refusal does not arise. The scales of bonuses are governed by the Life Insurance Corporation of India (classification of Policies for Differential Bonuses) Regulations, 1961.